

**Central Administrative Tribunal  
Principal Bench**

**OA No.163/2019**

New Delhi, this the 16<sup>th</sup> day of January, 2019

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

R.K. Ailawadi,  
Chief Engineer,  
Group 'A',  
Aged about 53 years,  
S/o Shri K.C. Ailawadi,  
R/o B1/28 Janak Puri,  
New Delhi-110058.

...Applicant

(By Advocate : Shri M.K. Bhardwaj)

Versus

1. Govt. of NCT of Delhi,  
Through its Director,  
Local Bodies,  
New Secretariat, New Delhi.
2. South Delhi Municipal Corporation,  
Through its Commissioner,  
SPM Civic Centre,  
JLN Marg,  
New Delhi.
3. East Delhi Municipal Corporation,  
Through its Commissioner,  
Udyog Sadan,  
Patpar Ganj Industrial Area,  
New Delhi-110092.
4. North Delhi Municipal Corporation,  
Through its Commissioner,  
SPM Civic Centre, JLN Marg,  
New Delhi.

...Respondents

(By Advocate : Ms. Harvinder Oberoi)

**ORDER (ORAL)****Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for applicant and Ms. Harvinder Oberoi, learned counsel, on receipt of advance notice, on behalf of respondent No.1.

2. The applicant while working as Superintending Engineer (Civil) in South Delhi Municipal Corporation (SDMC), consequent to the recommendations of the DPC, was promoted to the post of Chief Engineer on ad hoc basis vide Annexure-A/1 Office Order dated 25.04.2016, and on his promotion, he was posted in East Delhi Municipal Corporation (EDMC).
3. It is stated that the applicant made number of representations requesting the respondents to post him back to SDMC for the reasons mentioned in his various representations. He has joined as Chief Engineer adhoc in EDMC and has been working as such for the last more than two years.
4. Today Shri M.K. Bhardwaj, learned counsel appearing for the applicant submits that the applicant would be satisfied, if his representation seeking posting back to SDMC is considered by the respondents within a time frame.

5. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the 1<sup>st</sup> respondent to consider the Annexure-A/1 representation of the applicant dated 19.12.2018 and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within a period of six weeks from the date of receipt of a certified copy of this order. There shall be no order as to costs.

( Aradhana Johri )  
Member (A)

( V.Ajay Kumar )  
Member (J)

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